

**REFERENCE ADDRESSED BY HON'BLE MR. JUSTICE
GOVIND MATHUR ON 06.01.2016 ON ACCOUNT OF SAD
DEMISE OF SHRI BIRENDRA PRASAD AGARWAL, SENIOR
ADVOCATE AND FORMER ADVOCATE GENERAL OF
RAJASTHAN.**

My esteemed colleagues,

Dr. Shri Pushpendra Singh Bhati,
Additional Advocate General,

Shri Jagmal Singh Choudhary,
Member, Special Committee, Bar Council of Rajasthan,

Shri Ranjeet Joshi,
President, Rajasthan High Court Advocates' Association,
Jodhpur.

Shri Kuldeep Mathur,
President, Rajasthan High Court Lawyers' Association,
Jodhpur,

Senior Advocates,

Other Members of the Bar,

Learned Judicial Officers,

Officers of the Registry,

Ladies and Gentlemen.

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In three days after reopening of Courts, this one is second assembly to mourn death of someone close to our heart.

This afternoon, we are here to mourn sad demise of Shri Birendra Prasad Agarwal, Senior Advocate and former Advocate General of the State of Rajasthan.

Shri Birendra Prasad Agarwal left for his heavenly abode on January 3, 2016 at the age of 90 years.

Born on 19.8.1926, Shri Agarwal came up a way

hard as he lost his father in the young age of 2 years. He was supported and brought up by his mother and other close relatives. He did his High School from prestigious "Birla Intermediate College, Pilani". He had science subjects in High School and also in his Graduation being having an ambition to become doctor. However, being a member of a family of lawyers from Neem Ka Thana, he decided to join law and obtained a degree of LL.B. in the year 1947 from Agra College of Law affiliated with Agra University.

Initially for a period of about a year Shri Birendra Prasad Agarwal worked as pleader at Neem Ka Thana, but on 2.11.1949 he got himself enrolled as an Advocate and shifted to Jaipur to give a complete flight to his personality with his strong and able wings.

After coming to Jaipur, Shri Agarwal despite having huge professional work also involved himself in the activities of Rashtriya Swayam Sewak Sangh. At the one hand he was elected as President Jaipur Bar Association, he also remained President of Shri Agarwal Samaj Samiti in the year 1970-71. In the year 1978 he became President of the Rajasthan Banwasi Kalyan Parishad, a wing of Rashtriya Swayam Sewak Sangh established for upliftment of Scheduled Tribes. In the year 1981 the entire Eastern Rajasthan, specially the city of Jaipur, suffered calamity of flood. Shri Agarwal served the flood victims with his team and that is in memory of the people of Jaipur as a brightest badge of his life.

In the year 1990 Shri Bhairon Singh Shekhawat

became the Chief Minister of Rajasthan. Shri Shekhawat had full faith in Shri Birendra Prasad Agarwal, thus, chose to appoint him as Advocate General of the State. Shri Agarwal adorned the office from 12.3.1990 to 25.12.1992 and then from 4.12.1993 to 10.12.1998. In the years 2003 and 2004 also he served the State as Advocate General. As an Advocate General Shri Agarwal advised the State on several important matters including the issues relating to extension of reservation to Other Backward Classes. He ably put the case of different sections of society, not only before the Government of Rajasthan but even before the Other Backward Class Commission.

Shri B.P.Agarwal represented the State of Rajasthan before the highest Court of the State in several cases. His confidence, clarity and grip with facts as well as law was always admirable. Shri B.P.Agarwal always tried to advance arguments with a flavour and blend of law and connectivity of law with socio-political order of our society.

He spent every day of his life with devotion, humility and adherence to the values of life. For about 60 years his concern was justice. His humble background made him a man related to the difficulties of a common person. His simplicity brought him to greater height and by dint of his abilities and moral values he was capable to resolve the complicated issues quite smoothly. His passing away will not only leave a void in legal fraternity but also in hearts of all those who knew him.

Death is an inevitable fact, but it is through deeds a

man can make his life immortal. Shri B.P.Agarwal did this successfully.

My colleagues and I share the feelings of all those who are here in expressing heartfelt condolences to the members of the bereaved family.

May the Almighty give them strength to bear the great loss and overcome the grief. May the departed soul rest in eternal peace.

As a mark of respect for departed soul, we shall stand up and observe silence for two minutes.

There shall be no court sitting thereafter.

(GOVIND MATHUR)